COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

DFR NO. 166 OF 2018

Dated: 01st May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Ltd. Vs.				Appellant(s)
Central Electricity Regulatory Comm	ission	& Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Deep Rac)	
Counsel for the Respondent(s)	:	Mr. Alok Shar	har for R-2	
		Ms. Garima Ja	ain for R-3	
		Ms. Parichita Ms. Swapna S		

<u>ORDER</u>

Learned Counsel, Mr. Alok Shankar, appearing for Respondent No.2 and learned counsel, Ms. Garima Jain pray for one week time to enable them to file the reply on additional affidavit explaining the delay filed by the Appellant.

Submissions made by learned counsel appearing for Respondent No.1 and Respondent No.2, as stated above, are placed on record.

Learned counsel appearing for Respondent No.1 and Respondent No.2 are permitted to file the reply on additional affidavit explaining the delay filed by the Appellant on or before 8.5.2018 after serving copy on the other side.

List the matter on *<u>16.05.2018</u>*.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr